

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-29-2020

Mulakh Khajan Tenants Association ...Appellant

v/s.

State of Goa & Others ...Respondents

Shri Nigel Da Costa Frias, Advocate for the appellant.

Shri Deep Shirodkar, Additional Government Advocate, for the respondent nos. 1 to 4.

Shri Dattaprasad Lawande with Shri P. Dangui, Advocates for the respondent no.5.

Shri A.D. Bhobe, Advocate for the respondent no.11.

Shri P. Rao, Advocate for the respondent nos.10, 12, 13 and 14.

**Coram:- NUTAN D. SARDESSAI &
M.S. JAWALKAR, JJ.**

Date :- 7th August,2020

P.C.:

Shri Nigel Da Costa Frias, learned Advocate seeks liberty to add the Water Resources Department and the Department of Agriculture as necessary parties to the petition. Liberty granted.

2. Shri Deep Shirodkar, learned Additional Government Advocate submits that the inspection was carried out at loco as scheduled by this Court vide its order dated 3rd July,2020 and at that time the representatives of the petitioners, official of the Pollution Control Board, representative of the respondent no.14 and officials of the Water Resources Department were present apart from those of the Department of Mines and Geology. It was his submission that the current water level in the mining pit of the respondent no.14 was 37.4 meters as on date unlike the contention of Shri Parag Rao, learned Advocate for the respondent no.14 that it was 37.1 meters. Be that as it may, he seeks a week's time to produce the report on record which is under preparation.

3. From the submission of Shri Deep Shirodkar, learned Additional Government Advocate, it is apparent that there is no immediate likelihood of any flooding or overflow

of the water from the pits in the mine of the respondent no. 14 and the neighbouring fields/areas.

4. In view thereof, stands over for report on 14/08/2020.

M.S. JAWALKAR, J.

NUTAN D. SARDESSAI, J.

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